



# Supreme Court Advocates-On-Record Association

Golden Jubilee Bar Room, Supreme Court of India, New Delhi-110 001  
Phone: 011-23072352, E-mail: scaora1@gmail.com, www.scaoraindia.com

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Mr. Manoj K. Mishra  
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Hony. Secretary  
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Ms. Diksha Rai  
Joint Secretary  
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Mr. Nikhil Jain  
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## Executive Members

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Mr. Varinder Kumar Sharma  
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**Ref: SCAORA/SG/SCI/CV/29/2020**

09<sup>th</sup> July, 2020  
New Delhi

To,  
Hon'ble the Chief Justice of India,  
Supreme Court of India,  
Delhi - 110 001

Sub- Resolution dated 09.07.2020 of SCAORA with regard to the sudden demise of Mr. S.K. Dhingra in the Supreme Court premises - Reg:

Hon'ble Sir,

Please find attached the copy of the resolution dated 09.07.2020 passed by the SCAORA and we request your good self to kindly look into the matter and do the needful accordingly, for which act we will be obliged.

Thanking you,

Warm Regards,

Joseph Aristotle.S  
Hony. Secretary,  
SCAORA

C.C – The Secretary General,  
Supreme Court Of India,  
New Delhi - 110001



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## **RESOLUTION**

In the virtual meeting of the Executive Committee of SCAORA on 09.07.2020 the following resolution was passed that:

"It has come to the notice of SCAORA that the sudden demise of Mr. S.K. Dhingra, Advocate within the Supreme Court premises was reportedly due to the non availability of any basic medical assistance from the government dispensary within the Supreme Court premises, which apparently had no medicine, no doctor on duty nor an ambulance. Further, such untimely demise of Mr. S. K. Dhingra was reportedly also due to the refusal by the Supreme Court security to allow the entry of the vehicle from Gate B despite being told of the emergency medical situation – which wasted crucial time that could have led to providing emergency medical treatment to Mr. S.K. Dhingra, Advocate, and saved his life. Should this be the position, it is an utter failure of the Supreme Court administration and security.

SCAORA calls upon the competent authority to immediately hold a time-bound enquiry against the concerned officers in the Supreme Court administration, the Supreme Court security and the government dispensary within the Supreme Court premises, and to take strict penal action, including prosecution for criminal negligence and dismissal from service, against the erring officers.

SCAORA notes that the Supreme Court does not even have a state-of-art Emergency Medical Facility within its premises for the benefit of the Advocates. SCAORA demands that such Facility be set up and a Standard Operative Procedure be laid down immediately so that no person passes away within the Supreme Court premises awaiting basic medical treatment. SCAORA further demands that the Supreme Court security be directed to be of assistance during an emergency medical situation within the Supreme Court premises."

Joseph Aristotle S.  
Hony. Secretary  
SCAORA